

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV, (SINGLE BENCH)**

**ITEM No.101**  
**CP/88/ND/2024**

**IN THE MATTER OF:**

|   |     |            |
|---|-----|------------|
| Anand Mohan Grover & Others               | ... | Applicant  |
| Versus                                    |     |            |
| Ansal Properties & Infrastructure Limited | ... | Respondent |

**under Section 73 (4).**

**Order delivered on 09.05.2024**

**Coram:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

|                    |  |
|--------------------|--|
| For the Petitioner | : Adv. Jatin Sapra   |
| For the Respondent | :  |
| For the RP         | : Adv. Sumesh Dhawan, Adv. Vatsala Kak, Adv. Ankita Bajpai, Adv. Raghav Dembla |

**ORDER**

Mr. Jatin Sapra, Learned Counsel for the Applicant present physically. Learned Counsel for the Respondent present. Counsel for the Respondent takes notice and submitted that he has not received the copy of the application. Counsel for the Applicant is directed to furnish the copy of the application on the counsel for the Respondent. Let reply be filed within one week from the date of receipt of the Application.

List the matter on **30.05.2024**.

**Sd/-**  
**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**